

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 574 of 2019**

**IN THE MATTER OF:**

**Lagadapati Ramesh**

**.....Appellant**

**Vs.**

**Ramanathan Bhuvanewari**

**.....Respondents**

**Present :**

**For Appellant: Mr. Y.Suryanarayan, Advocate**

**For Respondents: Ms. Ramanathan Bhuvanewari, Advocate for R-1**

**O R D E R**

**12.07.2019** - Ms. Ramanathan Bhuvanewari, Advocate for R-1 (RP) appears in person. She is allowed to file reply-affidavit within two weeks giving details of progress, if any, made in the meantime.

Post the appeal for 'admission' on **6<sup>th</sup> August, 2019**.

**Company Appeal (AT) (Insolvency)No. 592 of 2019**

**IN THE MATTER OF:**

**Commune Properties India Pvt. Ltd. & Ors.**

**.....Appellants**

**Vs.**

**Ramanathan Bhuvanewari & Ors.**

**.....Respondents**

...contd.

**Present :**

**For Appellant:** Mr. Yogesh Raavi, Advocate represented by Mr. Mr. Y.Suryanarayan, Advocate  
**For Respondents:** Ms. Ramanathan Bhuvaneshwari, Advocate for R-1  
Mr. Y.Suryanarayan, Advocate for R-5  
Mr. Vikas Mehta, Mr. Kushal Sarkar, Mr. Mithun Shashank, Advocates for R-9

**O R D E R**

**12.07.2019** - Ms. Ramanathan Bhuvaneshwari, Advocate for R-1 (RP) has already appeared.

Mr. Mithun Shashank along with Mr. Kushal Sarkar, Advocate appears on behalf of Respondent No. 9. Mr. Y.Suryanarayan, Advocate appears on behalf of Respondent No. 5.

Rest of the Respondents are allowed to file reply-affidavit within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereafter.

Post the appeal for 'admission' on **6<sup>th</sup> August, 2019**.

[Justice S. J. Mukhopadhyaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/sk